115. Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur. [Placed in Library. See No. LT-3005/86]

116. Vindhyavasini Gramin Bank, Mirzapur. [Placed in Library. See No. LT-3006/86]

117. Saryu Gramin Bank, Laldiim-pur-Kheri. [Placed in Library. See No. LT-30Q7/86]

118. Jamuna Gramin Bank, Agra. [Placed in Library. *See* No. LT-3008/86]

119. Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar. [Placed in Library. See No. LT-3009/86]

120. Ganga Yarmma Gramin Bank, Dehradun. [Placed in Library. See No. LT-3010/86]

121. Gau<sub>r</sub> Gramin Bank, Malda. [Placed in Library. *See* No. LT-3011/86]

122 Mallabhum Gramin Bank, Bankura. [Placed in Library. See No. LT-3012/86]

123. Mayurakshi Gramin Bank, Birbhum. [Placed in Library. *See* No. LT-3013/86]

124. Uttarbanga Kshetriya Gramin Bank, Coochbehar. [Placed in Library. See No. LT-3014/86]

125. Bardhaman Gramin Bank, Burdwan. [Placed in Library. *See* No. LT-3015/86]

126. Murshidabad Gramin Bank, Berhampore. [Placed in Library. See No. LT-3016/86]

127. Junagarh-Amreli Gramin Bank Junagadh. [Placed in Library. *See* No. LT-3017/R6]

I. Report and Accounts (for the vear ended the 31st December, 1984) of the Gopalsranj Kshetriya Gramin Bank, Jhansi, and related paper. n. Report and Accounts (for the year ended the 31st December, 1984) of the Rani Lakshmi Hai Kshetriya Gramin Rank, Jhansi, and related paper.

on the Table

SHRI B. K. GADHVI; Sir, I also beg to lay a copy each (in English and Hindi) of the following papers: —

I. Fourth Annual Report and Accounts of the Gopalganj Kshe-triya Gramin Bank, Gopalganj, for tire, year ended the 31st December, 1984, together with the Auditors' Report on the Accounts. [Placed in Library. *See* No. LT-3024/86]

II: Annual Report and Accounts of the Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi, for th" year ended the 31st December, 1984, together with the Auditors' Report on the Accounts. [Placed in Library. *See* No. LT-2890/86]

## Notifications of the Ministry of (Finance (Department of Revenue)

SHRI B. K. GADHVI; Sir, I also beg to lay a' copy each (in English and Hindi) of the following. Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962 together with explanatory Memoranda on the Notifications: —

(i) G.S.R. No. 991(E), dated the 30th July, 1986, extending validity of Notification No. 241-Cus-toms, dated the 1st August. 1985, relating to Custom<sub>s</sub> duty on dead burnt magnesite, till the 30th Nov-ember, 1986.

(ii) G.S.R. No. 994(E), dated the 31st July, 1986, laying down the revised r<sup>t</sup>p of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*, in supersession of Notification No. 374-Custom<sub>s</sub> G.S.R. No. 917(E), dated the 27th June, 1986.

(iii) G.S.R. No. 996(E). dated  $t.h_e$  4th August. 1986, amending Notification No. 262-Customs dated

(iv) G.S.R. No. 997(E), dated the 4th August 1986, amending Notification NO. 263-Customs dated the 21st August, 1985 so as to allow clearance of samples of goods manufactured by the Units in the Madras Export Processing Zone, if cleared for the purpose of display and canvassing) outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production.

(v) G.S.R. No, 998(E), -dated the 4th August, 1986, amending Notification No. 227-Customs dated the 30th November, 1979. so as to allow clearance of samples of goods manufactured by the Units in the Santa Cruz Electronic<sup>^</sup>. Expert Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production.

(vi) G.S.R. No. 999(E), dated the 4th August, 1986, amending Notification No. 340-Custo^s da\* the 13th June, 1986, so as to allow clearance of samples of goods

nufactured by the Unit<sub>g</sub> in the Cochin Export processing Zone, if cleared for the purpose of display and canvassing outside the Zone on payment of appropriate duty within the overall limit of 25 per duction.

(vi!) G.S.R. No. 1000(E), dated -. 4th August, 1986, amending Notification No. 339-Customs dated the 2?st November, 1985,  $s_D$  as to allow clearance of samples of goods manufactured by the Units in the Noida Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production.

(viii) G.S.R. No. 1001(E), dated the 4th August, 1986, amending Notification No. 374-Customs [G.S.R. No. 917(E)], dated the 27th June, 1986, so as to lay down the revised rate of exchange for con-

rsion of Australian Dollar<sub>s</sub> into Indian currency or *vice-versa*.

[Placed in Library. See No. LT-3023/86 for (i) to (viii) "J

## Statements showing the action taken by Government ou the various assurances promises and undcrfekin ss given daring the various sessions.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Sir, I beg to lay on the Table, the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during tl"« Session as shown against each:

(1) Statement No. XVIII Hundred Twenty-fifth Session. 1983. [Placed in Library. *See* No. LT-3034/86]

(2) Statement No. XVI Hundred Twenty-ninth Session, 1984. [p! Library. Sea No. LT-3035[86]

(3) Statement No. XV Hundred Thirtieth Session. 1984 [Placed in Library. See No. LT-3036/861

(4) Statement No. VIII	Hundred 1985.	
Thirty-fourth Session.		
[Placed. in Library. See	No.	LT-
3037/86]		

(5) Statement No. VII Hundred Thirtyfifth Session, 1985. [Placed in Library. *See* No. LT-3038/86]

(6) Statement No. V Hundred Thirtysixth Session. 1985. [Placed in Library. *See* No. LT-3039/86]